

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 193/252/ND/17**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
15.01.2018**

**NAME OF THE COMPANY: Ashwini Kumar Consultants Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. G. D. Chopra and Mr. Vishal Yadav, Advocates		
	For the Respondent:	Mr. Manish Raj, CP for ROC, Delhi		
		Ms. Easha Kadian, Advocate on behalf of Standing Counsel for Income Tax Department		

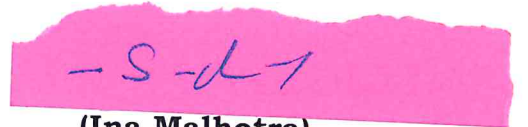
**ORDER**

It is submitted on behalf of the Income Tax Department that the Appellant has been filing the Income Tax returns regularly and they have no objection to the prayer made in the petition.

To come up on 23<sup>rd</sup> January, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**